

[English]

MR. SPEAKER: Yes, why not? I am not going to answer these questions like this and you will follow the rules and regulations. I cannot just give you the replies without going through the rules.

SHRI GEORGE FERNANDES: I will borrow a copy and get it photostated.

MR. SPEAKER: I am not saying yes or no to it.

SHRI GEORGE FERNANDES: I will follow the rules.

MR. SPEAKER: You can follow the rules. You can take the responsibility for whatever you do.

SHRI INDER JIT (Darjeeling): Sir, normally all documents placed in the library are accessible to the Press. I would like to know whether the Press would have access to it or not.

MR. SPEAKER: I am not an encyclopaedia of all the decisions. I have to go through it and then give the ruling. Rules will follow and you will get the answer from the appropriate authorities...(Interruption)

[Translation]

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Speaker, Sir, through you, we want to obtain an information....(Interruptions)

[English]

MR. SPEAKER: You have established the precedent of asking questions from the Speaker.

[Translation]

SHRI DEVENDRA PRASAD YADAV: I only want that the Government should clarify why there is a news everyday that the hon. Minister is going to tender his resignation. Because the session is on and the people are keen to know as to what is going to happen, everyday there is a news that one Minister is going to tender his resignation.... (Interruptions) You have resolved this deadlock but we would like to know as to whether there is any solution to stop these rumors about resignations by the Ministers?

MR. SPEAKER: If you are asking me, I can say that I have not received resignation from anyone.

(Interruptions)

SHRI DEVENDRA PRASAD YADAV: Through you, I want to know that....(Interruptions)

MR. SPEAKER: Please take your seat.

[English]

Let us go to the agenda now.

(Interruptions)

MR. SPEAKER: We have taken a lot of time to discuss unlisted business. Please attach importance to the items on the agenda. At least, for once, let us go directly to the items on the agenda. Later on, let us take up important policies also.

12.20 hrs.

[English]

PAPERS LAID ON THE TABLE

Reviews on the Working of and Annual Reports of India Trade Promotion Organisation for 1993-94, Indian Institute of Packaging for 1992-93 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri Pranab Mukherjee, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Statement regarding Review by the Government of the working of the India Trade Promotion Organisation, New Delhi for the year 1993-94.

(ii) Annual Report of the India Trade Promotion Organisation, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6650/94]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1992-93 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Bombay, for the year 1992-93.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. L.T. 6651/94]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council, Calcutta, for the year 1993-94.

[Placed in Library. See No. L.T. 6652/94]

(5) A copy each of the following papers (Hindi and English versions):—

(i) Memorandum of Understanding between the State Trading Corporation of India Limited and the Ministry of Commerce for the year 1994-95.

[Placed in Library. See No. L.T. 6653/94]

(ii) Memorandum of Understanding between the Projects and Equipment Corporation of India Limited and the Ministry of Commerce for the

year 1994-95.

[Placed in Library. See No. L.T. 6654/94]

- (iii) Memorandum of Understanding between the India Trade Promotion Organisation and the Ministry of Commerce for the year 1994-95.

[Placed in Library. See No. L.T. 6655/94]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1993-94.

[Placed in Library. See No. L.T. 6656/94]

APPRENTICESHIP (AMENDMENT) RULES, 1994

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): I beg to lay on the Table a copy of the Apprenticeship (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 432 in Gazette of India dated the 28th July, 1994 under sub-section (3) of section 37 of the Apprentices Act, 1961.

[Placed in Library. See No. L.T. 6657/94]

Annual Reports of Ahmedabad Textile Industry's Research Association for 1993-94, Bombay, Textile Research Association for 1993-94 etc.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1993-94, alongwith Audited Accounts.

[Placed in Library. See No. L.T. 6658/94]

- (ii) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Bombay, for the year 1993-94 alongwith Audited Accounts.

[Placed in Library. See No. L.T. 6659/94]

- (iii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore for the year 1993-94 alongwith Audited Accounts.

[Placed in Library. See No. L.T. 6660/94]

- (iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1993-94 alongwith Audited Accounts.

[Placed in Library. See No. L.T. 6661/94]

- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad; Bombay Textile Research Association, Bombay; South India Textile Research Association, Coimbatore and Northern India Textile Research Association, Ghaziabad for the year 1993-94.

[Placed in Library. See No. L.T. 6662/94]

NOTIFICATIONS UNDER SECURITIES CONTRACTS (REGULATION) ACT, 1956 AND ANNUAL REPORT OF STATE BANK OF TRAVANCORE AND STATE BANK OF SAURASHTRA FOR 1993-94 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHRA MURTHY): I beg to lay on the Table—

- (1) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956:—

(i) The Securities Contracts (Regulation) Second Amendment Rules, 1994, published in Notification No. G.S.R. 749(E) in Gazette of India dated 12th October, 1994.

(ii) The Securities Contracts (Regulation) (Third Amendment) Rules, 1994, published in Notification No. G.S.R. 780(E) in Gazette of India dated the 26th October, 1994.

(iii) The Securities Contracts (Regulation) (Fourth Amendment) Rules, 1994, published in Notification No. G.S.R. 790(E) in Gazette of India dated the 7th November, 1994.

[Placed in Library. See No. L.T. 6663/94]

- (2) A copy each of the Annual Report (Hindi and English versions) of the State Bank of Travancore and State Bank of Saurashtra for the year 1993-94 alongwith Accounts and Auditors' Report thereon, under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

[Placed in Library. See No. L.T. 6664/94 and 6664/94A]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the India Investment Centre, New Delhi, for the year 1993-94 alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Investment Centre, New Delhi for the year 1993-94.

[Placed in Library. See No. L.T. 6665/94]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Bombay, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English